## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.32/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE PARTIES: Shri Rohtas Jugalkishore Gupta

V/s. M/s. Jugnar Processors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

SIGNATURE DESIGNATION S. No. NAME M. S. Blasdwaj Adw for V. P. VERMA Petitioner Mr. Sahil Maha Jan Adv. f. Rupt. No. 2 Sch. 117. h.y.

## C.P No. 32/397-398/CLB/MB/MAH/2016

- 1. Ld. Counsels of both the sides are present. Today the date is fixed to first decide the legal issue of maintainability of the C.P. under consideration.
- 2. However, Ld. Advocates are seeking time to file a Reply/Rejoinder; which is granted up to 15.09.2016.
- 3. Accordingly, next date of hearing is fixed on 23.09.2016, duly communicated to both the sides in the Court.

M. K. SHRAWAT

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Member (Judicial)

Dated: 19th August, 2016.